

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 3155
ANSWERED ON 12.03.2020

REHABILITATION OF FAMILIES DISPLACED DUE TO IRRIGATION PROJECTS

3155. SHRI RAHUL RAMESH SHEWALE

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of existing monitoring mechanism to ensure that the State Governments re-settle/rehabilitate the displaced persons affected due to irrigation projects in the country and make the payment of compensation to them;
- (b) whether the Union Government has made estimation of such affected people in the country during each of the last three years and the current year;
- (c) if so, the details thereof, along with the number of such persons rehabilitated and paid compensation so far across the country, State/UT-wise and project-wise;
- (d) the number of complaints received by the Union Government from such affected persons on various issues across the country during the said period, State/ UT-wise; and
- (e) the other steps taken by the Union Government to ensure adequate compensation to such persons and their proper and timely rehabilitation in the country?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)

(a) to (e) The Water Resources Projects are planned, funded, executed and maintained by the concerned State Governments themselves as per their own resources and priority. The land acquisition (LA) and Rehabilitation and Resettlement (R&R) works of such projects are also carried out by the concerned State Governments. In order to supplement their efforts, Government of India provides technical and financial assistance to encourage sustainable development and efficient management of water resources through various schemes and programmes.

Polavaram Irrigation Project (PIP), declared as National Project under Section 90 of Andhra Pradesh Re-organisation Act-2014, is being implemented through an Authority [Polavaram Project Authority (PPA)] constituted by this Ministry. The works of Rehabilitation and Resettlement (R&R) are being carried out by the State Government.

Further, as informed by the PPA/ State Government, the Government of Andhra Pradesh has set up district level grievance cell for sorting out grievances of displaced people, if any. (Special) Commissioner (R&R), Government of Andhra Pradesh is the Appellate Authority at State level to dispose off any appeal against the decision(s) of district level grievance cell. This mechanism is aligned with Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013. Further, Ministry of Water Resources, River Development & Ganga Rejuvenation has also constituted a Monitoring Committee with Secretary, Ministry of Tribal Affairs as its Chairperson on 12th Sep, 2017 to oversee the implementation of LA and R&R works.

There are 1,05,601 Project Displaced Families (PDFs) due to construction of Polavaram Project and R&R of 3922 PDFs have been completed.

The total number of representations received by PPA during the last three years was 1302. The same have been forwarded to the O/o (Special) Commissioner (R&R), Water Resources Department, GoAP for further necessary action in the matter.
